- fa) what are the details of the teachers who bad been posted in different Kendriya Vidyalayas where there were no vacancies for them during the current and preceding sessions;
- (b) what are the details of teachers who had been transferred to different Kendriya Vidyalayas in violation of the Transfer Guidelinees referred to in the reply during the current and preceding sessions; and
- (c) the details of the Authority/Officers at whose instance such transfers/postings were eifected?

THE **DEPUTY** MINISTER IN MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) At no time the total number of teachers posted in the Kendriya Vidyalayas in each region exceeds the total sanitioned strength of teachers in that region. The adjustment of teachers within the region school-wise but without exceeding the sanctioned strength of the region as a whole is a continuous process attended to by the Assistant Com-raissiooers of the region from time to time, taking into account the exigencies such as teachers going on leave; transfer on grounds; compassionate non-availability of teachers in particular subjects in different schools etc. Such arrangements are made within the parameters laid down in the transfer guidelines.

(b) and (c) There is no violation of the transfer guidelines notified by the Kendriya Vidyalaya Sangathan. The transfer guidelines are clear and it provides for relaxation by the Commissioner, KVS wherever required.

## Opeaing of More Kendriya Vidyalayas in the Country

3456. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that only 10—15 per cent of the eligible applicants for admission in Kendriya Vidyalayas at entry-level i.e. 1st standard, are actually given admissions every year; and

(D) if so, what is the reaction of Government to the demand for opening about 200 Kendriya Vidyalayas per year to cope with the flood of applicants for whom these Kendriya Vidyalayas have been set up?

THE DEPUTY MINISTER IN THE MINISIRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Kendriya Vidyalaya Sangathan has intimates that the number of students seeking admission in Class-I in most of the Kendriya Vidyalaya is generally more than the seats available for admission even for priority categories. The Sangathan does not maintain exact data about the number of regist-.ration forms issued to prospective admission seekers.

(b) The Government has approved the opening of upto 20 Kendriya Vidyalayas per year in defence and civil sectors during the period 1993—98 and as many proposals as found suitable in the project sector. In the context of present financial stringencies, opening of 200 new Kendriya Vidyalayas annually is not feasible.

## Action Against Suspended Principals of KVS

3457. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Principals of some Kendriya Vidyalayas were sus pended/transferred or temporarily posted in regional offices with a view to ensuring a fair investigation into the allegations levelled against them during the preceding four years;
  - (b) if so, details thereof; and
- (c) the reasons for not shifting/sending on leave the officers of KVS' Head Office diespite their facing a lot of serious allega tions—botn administration and financial irgularities and corruption recently?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF

EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) During the preceding four years, seven Principals were suspended and two of them were attached to Regional Offices.

(c) No officer of Kendriya Vidyalaya Sangathan Headquarters in Delhi except one Section Officer is under suspension/ facing a formal enquiry under the disciplinary Rules.

## Expenditure Incurred from Pupil's Funds of KVS Schools

3458. SHRI PRAMOD MAHAJAN; Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1669 given in the Rajya Sabha on 4th March, 1994 and state:

- (a) what is the amount of expenditure incurred from the Pupil's Funds of the KVS schools and the purpose for which it was incurred and what are the details thereof:
- (b) the authority under whose orders the amount were sanctioned Hand spent; and
- (c) what steps Government have taken to ensure that students' Funds managed by KVS schools are neither misused nor used for purposes other than those for which these are collected from studens?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Pupil's Fund has been created in each school for promoting specific activities aimed at improving the educational standard and promoting co-curricular activities in the Vidyalayas depending on the initiative and interest of students. Each Vidyalaya maintains its pupil Fund account and it is not consolidated/merged with the fund of other schools and it is subject to the Internal and Statutory audits. The following principles govern incurring of expenditure from Pupils' Fund:—

- Pupils' Fund is not utilized to augument the funds from the Sangathan except to the limited extent specified below:—
- (a) Purchase of books for the library for improving library facilities.
- (b) Purchase of audio-visual aids over and above the initial grants of Rs. 5000.
- (c) Purchase of sports and games articles (for main equipment) for improving physical education and health of students.

Expenditure from pupils fund is not permissible for those items which are met from the grants received from Headquarters Kendriya Vidyalaya Sangathan.

- Other permissible expenditure is on Vidyalaya magazine; Calendar; Library books/periodicals; conduct of Examination, Pupils' Societies; School Day Celebrations etc.
- (b) The administration of the fund is entrusted to Pupil's Fund Committee in each school consisting of the Principal, Senior Post Graduate Teacher/Vice-Principal a Senior Trained Graduatt Ttacher, a Sinior Primary Teacher and one students each belonging to hightst 4 classes in a school. Powers of incurring expenditure are delegated to Principals. Regional Assistant Commissioner and the Commissioner.
- (c) Pupil Fund is subject to periodical internal audit/ statutory audit.

## Literacy In Delhi

3459. SHRI V. NARAYANASAMY: SHRI BISHAMBHAR NATH PANDE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government has decided to declare Delhi as totally literate territory by 1996; and